

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4259
ANSWERED ON:06.09.2012
RUNNING OF VEHICLES ON CNG
Chowdhury Shri Adhir Ranjan

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the High Court of some States has directed that all private and public vehicles running on petrol and diesel should switch over to Compressed Natural Gas (CNG) within one year;
- (b) if so, the details thereof; and
- (c) the steps being taken by the Government to ensure availability of CNG in all parts of the country particularly in the Eastern and North-Eastern States?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N SINGH)

(a) & (b) Yes, Madam. The High Court of Gujarat in its judgment dated 25.07.2012, has inter alia, directed the State of Gujarat to pass necessary order compelling the owners of all the vehicles having registration in the State of Gujarat to use natural gas and has also directed the Government of India to allocate natural gas for domestic and vehicular usage at the same rate to the city of Ahmedabad at which it is supplied to Delhi and Mumbai.

(c) The Government of India has allocated the available domestic gas from different sources, based on sectoral priority laid down in Gas Utilization Policy.